

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

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OA No.2291/92

Date of decision: 8.7.1993.

Smt. Kulwant Kaur

.. Union of India & Others

CORAM

Hon'ble Shri C.J. Roy, Member (J)

For the applicant

.. Mrs. Sarla Chandra, Counsel

For the respondents

.. Shri M.L. Verma, Counsel

J U D G E M E N T

This application is filed by the applicant for compassionate appointment, on the death of her husband in harness on 9.8.1991 while in service, in respect of her son as well as to allow her to continue in the Govt. quarter No.G-40, Meerdard Lane, New Delhi, allotted to her late husband and also to regularise the said quarter in the name of her son on getting employment in the Govt. of India Press where the deceased was employed. The applicant claims that she represented on 14.10.91 and she was replied on 13.3.92 informing that her case will be considered as and when there is a vacancy. Since there was no further correspondence from the respondents for nearly 11 months, the applicant has filed this application for the above mentioned relief.

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The respondents have filed their counter reply stating that they are not supposed to make any correspondence with the applicant until there is a vacancy against which her son could be adjusted. They have asserted that as per the judgement of the Tribunal dated 4.2.92 in consolidated OAs, they are preparing a scheme to provide compassionate employment to the deserving wards of deceased Government servants on an all-India basis wherein the name of the applicant's son is included at Sl.No.138 in the list. Since there are many persons senior to the applicant's son to be considered against the reduced staff strength, the applicant has to wait for her turn and therefore the application may be dismissed.

The applicant has filed a rejoinder praying that a time-limit may be fixed on the respondents by which the compassionate appointment will be given.

I have heard the learned counsel for the applicant Mrs. Sarla Chandra and the learned counsel for the respondent Shri M.L. Verma and perused the records.

" I have gone through the list prepared in accordance with the above cited scheme. In the list I find there are more than 10 persons at a random who are not even receiving any pension. Therefore, this applicant has necessarily to wait for her turn for compassionate appointment. Besides, it was also brought to my notice by the respondents' counsel that in the printing presses

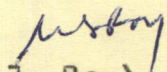
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the respondents are introducing computer system which will automatically result in reduction of staff. As stated earlier, as per the list prepared by the respondents it could be seen that the applicant is atleast receiving the pension, when there are others who are not even receiving any pension.

It may be noted that compassionate appointment is not a matter of legal right.

Therefore, I feel that the respondents may consider the case of the applicant in her turn.

With this direction, the case is disposed of with no order as to costs.

  
(C.J. Roy)  
Member (J)